

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.3001 of 2020

1. Kishore Das
2. Champa Devi
3. Dinesh Das @ Chunnu Das Petitioners.

-Versus-

The State of Jharkhand. Opp. Party.

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioners : Mr. Arbind Kumar Choudhary, Advocate
For the State : Mr. Rakesh Ranjan, APP

Order No.02

Date: 09.09.2020

This case is taken up through video conferencing.

The petitioners are accused in a case registered under Sections 498A and 34 of the Indian Penal Code and Section 3/4 of the Dowry Prohibition Act.

Mr. Arbind Kumar Choudhary, learned counsel for the petitioners, submits that the petitioners have been falsely implicated in the present case and have committed no offence as alleged in the first information report. The petitioner no.1 is father-in-law, petitioner no.2 is mother-in-law and petitioner no.3 is Nandosi of the informant. There is general and omnibus allegation against the petitioners. There is general allegation of making demand of rupees one lac and a cow as dowry against the petitioners. So far as the main accused- Bablu Das (husband of the informant) is concerned, he is already in judicial custody. The said fact has been stated in paragraph no.10 of the present anticipatory bail application. Hence, the petitioners may be given the privilege of anticipatory of bail.

Mr. Rakesh Ranjan, learned APP, appears on behalf of the State and opposes the petitioners' prayer for anticipatory bail.

Having heard learned counsel for the parties, I am inclined to grant the privilege of anticipatory bail to the petitioners. Accordingly, in the event of their arrest or surrender before the court below within a period of four weeks, the petitioners, above named, are directed to be released on bail on furnishing bail bond of Rs.20,000/- (rupees twenty thousand), each, with two sureties of the like amount, each,

-2-

to the satisfaction of learned Sub Divisional Judicial Magistrate, Madhupur in connection with Madhupur (Mahila) P.S. Case No.24 of 2019, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

Sanjay/

(Rajesh Shankar, J.)